

03.04.2024.
23-30, 33-34,
37-39
Ct.No.28
tkm

**CRM (DB) 172 of 2024
with
CRM (DB) 173 of 2024
with
CRM (DB) 467 of 2024
with
CRM (DB) 248 of 2024
with
CRM (DB) 418 of 2024
with
CRM (DB) 427 of 2024
with
CRM (DB) 481 of 2024
with
CRM (DB) 583 of 2024
with
CRM (DB) 681 of 2024
with
CRM (DB) 736 of 2024
with
CRM (DB) 818 of 2024
with
CRM (DB) 822 of 2024
with
CRM (DB) 823 of 2024**

Mr. Sandipan Gnguly, Sr. Adv.
Mr. Ayan Poddar
Ms. Manaswita Mukherjee
Mr. Soham Dutta

.... for the petitioners in
CRM (DB) 583 of 2024

Mr. Dhiraj Trivedi, learned DSGI
Mr. Amajit De
Mr. Arijit Majumder

..... for the CBI

1. Learned Deputy Solicitor General of India submits order dated 22.03.2024 directing the Chief Secretary, Government of West Bengal to submit report with regard to timeframe within which he proposes to take a decision with

regard to grant of sanction was communicated to the Chief Secretary, Government of West Bengal on 26.03.2024.

2. Today when the matter is taken up for hearing no report is placed on record.

3. Under such circumstances, we request the Government Pleader to be personally present in Court at 2 P.M.

(Gaurang Kanth, J.)

(Joymalya Bagchi, J.)